

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.99/2003 in OA No.2648/2002

New Delhi, this the 26th day of April, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri V.K. Majotra, Member(A)

Randhir Singh Bhardwaj
House No.1956, Mamupur
Narela, Delhi

Petitioner

(Shri Apurb Lal, Advocate)

versus -

1. Shri R.S. Gupta
Commissioner of Police
Police Hqrs., IP Estate, New Delhi

2. Shri Ranvir Singh
Addl. Deputy Commissioner of Police
Security Police Line
Vinay Marg, New Delhi

Respondents

ORDER (oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

Heard both the learned counsel for parties.

2. Shri Ajesh Luthra, learned counsel has submitted ^{the} copy of the order issued by respondents dated 7.4.2003, copy placed on record and copy has also been given to learned counsel for petitioner. After making submissions on C.P., Shri Apurb Lal learned counsel for petitioner has submitted at the Bar that he does not wish to press C.P.

3. We note that by Tribunal's order dated 6.3.2003, notice was issued to alleged contemner/respondent No.2 in CP-99/2003, As rightly pointed out by Shri Ajesh Luhtra, learned counsel, respondent No.2 in CP was not impleaded as a respondent in OA-2648/2002. In the circumstances, contempt notice against alleged contemner respondent No.2, i.e., against Shri Ranvir Singh, Addl. Deputy Commissioner

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of Police, Security Police Line Vinay Marg, New Delhi, was not justified as he was not party in the aforesaid OA.

4. In the facts and circumstances of the case, noting also the submissions of learned counsel for petitioner, CP-99/2003 is dismissed. Notice to the alleged contemner is discharged. File to be consigned to the record room.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

CC.